

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 60571 Of 2019

[Arising out of OIA No. CHD-EXCUS-001-APP-283-18-19 dated 24.01.2019 passed by the Commissioner (Appeals), Central Goods & Service Tax, Chandigarh I]

M/s Tulip Institutional Services Pvt Ltd : Appellant
Plot No. 701 Phase VI Udyog Vihar Pace City II
Sector 37, Gurugram Haryana 122001

Vs

Commissioner of Central Excise and Service Tax, Chandigarh : Respondent
Plot No. 36-37, Sector 32, Gurugram Haryana

APPEARANCE:

None for the Appellant
Shri Anurag Kumar and Shri Goverdhan Dass Bansal,
Departmental Representatives for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 61709/2025

Date of Hearing: 24.11.2025
Date of Decision: 24.11.2025

S. S. GARG:

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)